Fw: Comments on Consultation Paper No. 11/2013 "Issues related to New DTH License"



TRAI CABLE <traicable@yahoo.co.in> 10:15 AM (37 minutes ago)

to amshtrai, me

On Thursday, 5 December 2013 6:39 PM, Gaurav Gupta <gauravgupta@inddc.in> wrote: Dear Sir,

Pls find below our points for consideration on the consultation paper on "Issues related to new DTH license"

- 1. In every three years, MIB check or review all parameters / guidelines that DTH operators needs to follow and ensure that DTH operators comply.
- 2. No new license shall be issued if any outstanding amount or case is pending in any court of law eg. Service Tax, Entertainment Tax, Income Tax etc. or if they do not comply with the specified guidelines.
- 3. Cross holding/Control between a DTH Licensee and broadcasting entities and TV channel distribution entities and print media companies should be zero.
- 4. Cross holding/Control between a DTH Licensee and broadcasting entities and TV channel distribution entities and print media companies also should ensure that no cross holding happens with blood relations in the cross holding companies.
- 5. Loans should not be facilitated between cross holding companies i.e. from Broadcasters or Cable Distribution companies or print media company to DTH operators.
- 6. DTH operators must carry all (24 nos.) Door Darshan Channels as specified as on date for cable service providers and IPTV service providers or whatever channels may be decided by Ministry from time to time.
- 7. DTH operators must get certificate from government appointed statutory agency and get their system audited by them before launch of operations.
- 8. DTH Set Top Boxes must comply with BIS standards.
- 9. License fee on gross revenue to be 10%
- 10. Migration period allowed to migrate to new licensing regime to be 6 months (The same time given to cable operators for moving from analogue to digital).
- 11. If there is a violation in terms and conditions, then for every violation, as a penalty 10% stake should be transferred to government.
- 12. DTH being an individual service, should not be allowed to operate in communities like Hotels or MDU's.

Thanks and Regards, for Delhi Distribution Co.

Gaurav Gupta